

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION(S) (CRIMINAL) NO(S). 99/2013

ZAKIR ABDUL KARIM NAIK

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA NOS.12503/2013 AND 18617/2013 - FOR STAY)

Date : 23-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) Mr. Aditya Sondhi, Sr. Adv.
Mr. S. Hariharan, Adv.
Mr. Shivang Goel, Adv.
Mr. K.M. Kalidharun, Adv.
Mr. Vikash Singh, AORFor Respondent(s) Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Shibashish Misra, AOR

Mr. Hrishikesh Baruah, AOR

Ms. Hemantika Wahi, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.UPON hearing the counsel the Court made the following
O R D E R

The learned senior counsel appearing for the petitioner, on instructions, seeks permission to withdraw the Writ Petition with

liberty to file appropriate proceedings before the appropriate High Courts for appropriate relief.

The Writ Petition is, accordingly, disposed of as withdrawn with liberty as prayed.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)